

(10)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No.170/2 of 1998

New Delhi, dated this the 3rd ~~September~~, 1998

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Shri Prakash,
S/o Shri Jugti,
R/o Chaurasia Pan Bhandar,
Dada Chhatri Wala Marg, Raj Nagar,
Palam Colony, New Delhi.

.... APPLICANT

(By Advocate: Shri U. Srivastava)

Versus

Union of India through

1. The General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. The Divisional Railway Manager,
Northern Railway,
New Delhi.
3. The P.W.I., Northern Railway,
Jind Junction,
Haryana.

.... RESPONDENTS

(2)
ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Applicant prays for reengagement as Casual Labourer in preference to juniors and outsiders.

2. I have heard Shri U.Srivastava for applicant.

3. Shri Srivastava states that applicant's representation dated 6.11.97 remain undisposed of by respondents. If so, this O.A. is disposed of with a direction to respondents ~~to respondents~~ to dispose of aforesaid representation dated 6.11.97 ^{within 3 months from the date of receipt of a copy of this order} in accordance with rules and instructions under intimation to applicant. No costs.

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(S.R. ADIGE)
VICE CHAIRMAN (A)

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